

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.3242/2001

New Delhi, this the 12th day of the December, 2001

HON'BLE MR. M.P.SINGH, MEMBER (A)

M.C. Agarwal
Retired Asstt. Engineer (CPWD)
S/o Late Shri Mool Chand Ji
R/o wp 509 Village Wazirpur,
Ashok Vihar, Delhi-52.

... Applicant
(Applicant in person)

V E R S U S

1. Union of India
Through its Secretary
Ministry of Urban Development,
Nirman Bhawan, New Delhi.
2. Director General of Works (CPWD)
Nirman Bhawan,
New Delhi.

... Respondents

O R D E R (ORAL)

Heard applicant in person.

The applicant was working as Assistant Engineer in CPWD and he retired on superannuation on 31.5.1993. The respondents have initiated disciplinary proceedings against him in the year 1989 and a chargesheet dated 22.5.1989 was served upon the applicant. The inquiry officer submitted his findings to the disciplinary authority. The disciplinary authority agreeing with the findings of inquiry officer in toto, has imposed the penalty of censure upon the applicant vide order dated 20.6.2000. The applicant has filed an appeal against the order dated 12.10.2000 to the appellate authority on 30.10.2000, which is stated to be still pending and till date no decision has been taken by the appellate authority on the said appeal.

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2. In this view of the matter, I feel that the ends of justice will be fully met, if the appellate authority is directed to dispose of the aforesaid appeal of the applicant within a period of two months from the date of receipt of a copy of this order by a speaking, detailed and reasoned order. I do so accordingly.

3. The present OA is disposed of in the aforesated terms at the admission stage itself.

4. Registry is directed to send a copy of the OA along with this order to the respondents.

MPS
(M.P.SINGH)
MEMBER(A)

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